

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.42 OF 2019**

**In the matter of:**

**Hasmukh R. Patel & Ors**

**Appellant**

**Vs**

**Doloo Tea Company (India) Ltd & Ors**

**Respondents**

**Mr. Debol Banerjee, MR. Deepnath Raj Chowdhury, Mr Kavnish Chakraborti, Mr. Debojyoti Bhattacharya, Mr. K.S. Haque, Advocates for appellant.**

**Mr. Partha Sil, Advocate for R13. Mr Sakya Sen, MR. Arik Banerjee, Mr. Rajib Mullick, Ms Arushi Arora, Advocates for R1 company.**

**ORDER**

**29.08.2019-** Since a batch of part heard appeals are fixed for concluding the arguments today, it will not be possible to take up the instant appeal for hearing today and is accordingly adjourned. Let the appeal be posted for hearing consecutively for two days on **25<sup>th</sup> and 26<sup>th</sup> September, 2019 at 12 Noon.**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/nn**